

**RAJASTHAN HIGH COURT, JODHPUR**

**ORDER**

No.Estt.(RJS)/105/2012

Date : 19.11.2012

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The following officers are appointed/posted as Presiding Officers of the vacant Courts shown against their names in addition to their own duties with immediate effect till further orders :-

S. No.	Name of officer with present post SARVA SHRI / MS. :	Name of vacant Court(s) of which the Presiding Officer appointed in addition to his own duties
	<b><u>AJMER JUDGESHIP</u></b>	
1.	AJAY KUMAR SARDA DJ, AJMER	SESSIONS JUDGE, SPL.COURT, ACD CASES, AJMER
	<b><u>ALWAR JUDGESHIP</u></b>	
2.	GYAN PRAKASH GUPTA ADJ NO.1, ALWAR	ADJ NO.3, ALWAR
	<b><u>BALOTRA JUDGESHIP</u></b>	
3.	CHANDRA SHEKHAR SHARMA ADJ, BARMER	SPL. JUDGE, SC/ST CASES COURT, BARMER
4.	AKSHI KANSAL CJ(JD)-JM, BALOTRA	ACJM, BALOTRA
	<b><u>BHARATPUR JUDGESHIP</u></b>	
5.	ARUN KUMAR DUBEY ADJ NO.3, BHARATPUR	ADJ, KAMA
6.	OMKAR TYAGI ADJ NO.4, BHARATPUR	ADJ NO. 2, BHARATPUR
	<b><u>CHURU JUDGESHIP</u></b>	
7.	VISHNU DUTT SHARMA-I DJ, CHURU	ADJ, CHURU
	<b><u>HANUMANGARH JUDGESHIP</u></b>	
8.	TANVEER CHOUDHARY ADJ NO.2, HANUMANGARH	SPL. JUDGE, SC/ST CASES COURT, HANUMANGARH
	<b><u>JAIPUR METROPOLITAN JUDGESHIP</u></b>	
9.	DHARAM CHAND JAIN ADJ NO.9, JAIPUR METROPOLITAN	SESSIONS JUDGE, SPL.COURT, ACD CASES NO. 3, JAIPUR METROPOLITAN
10.	CHANDRA PRAKASH SHREEMALI ADJ NO.8, JAIPUR METROPOLITAN	SPL. JUDGE, SC/ST CASES, JAIPURCITY
11.	HANUMAN PRASAD ADJ NO.15, JAIPUR METROPOLITAN	SPL. JUDGE, SATI NIWARAN CASES COURT, JAIPUR CITY.
12.	SATISH CHANDRA ADJ NO.10, JAIPUR METROPOLITAN	JUDGE, SPL. COURT, FAKE CURRENCY, JAIPURCITY
13.	NEETU ARYA ACJ(SD)-ACMM NO.14, JAIPUR METROPOLITAN	ACJ(SD)-ACMM NO.15, JAIPUR METROPOLITAN
	<b><u>JAIPUR DISTRICT JUDGESHIP</u></b>	
14.	SHYAM SUNDER LATA ADJ NO.3, JAIPUR DISTRICT	ADJ NO.2, JAIPUR DISTRICT.
15.	SURENDRA SINGH SANDU ACJM NO.1, JAIPUR DISTRICT	ACJ(JD)-JM NO.1, JAIPUR DISTRICT

S. No.	Name of officer with present post SARVA SHRI / MS. :	Name of vacant Court(s) of which the Presiding Officer appointed in addition to his own duties
	<b>JODHPUR METROPOLITAN JUDGESHIP</b>	
16.	SANJAY KUMAR ADJ NO.4, JODHPUR METROPOLITAN	ADJ NO.2, JODHPUR METROPOLITAN
17.	DEEPAK PANDEY ADJ NO.5, JODHPUR METROPOLITAN	ADJ NO.3, JODHPUR METROPOLITAN
18.	NEERJA DADHICH ACJ(SD)-ACMM NO.5, JODHPUR METROPOLITAN	SPL.JM (NI ACT CASES) COURT NO.1, JODHPUR METROPOLITAN
19.	VIRENDRA KUMAR PATHAK ADJ NO.6, JODHPUR METROPOLITAN	ADJ, PHALODI (JODHPUR DISTRICT)
	<b>JHUNJHUNU JUDGESHIP</b>	
20.	MAHAVEER SWAMI ADJ NO.2, JHUNJHUNU	SPL. JUDGE, SC/ST CASES COURT, JHUNJHUNU
	<b>KOTA JUDGESHIP</b>	
21.	NATHULAL CHAMPAWAT DJ, KOTA	SESSIONS JUDGE, SPL.COURT, ACD CASES, KOTA
	<b>PALI JUDGESHIP</b>	
22.	NEERJA DJ, PALI	SESSIONS JUDGE, SPL.COURT, ACD CASES, PALI
	<b>SAWAIMADHOPUR JUDGESHIP</b>	
23.	MUKESH TYAGI ADJ, SAWAIMADHOPUR	SPL. JUDGE, SC/ST CASES COURT, SAWAIMADHOPUR
	<b>SIKAR JUDGESHIP</b>	
24.	UMESH KUMAR SHARMA DJ, SIKAR	ADJ NO.1, SIKAR
25.	SHAILENDRA VYAS ADJ NO.3, SIKAR	ADJ NO.2, SIKAR
26.	SHAILENDRA VYAS ADJ NO.3, SIKAR	ADJ NO.4, SIKAR
27.	RAJENDRA KUMAR ADJ, SRIMADHOPUR (SIKAR)	ADJ, NEEM-KA-THANA

## II

Earlier Order No. Estt.(RJS)/103/2012 dated 11.11.2012 is partially modified to the following extent :-

1. **Shri Naresh Singh, CJ(JD)-JM, Makrana** is hereby appointed/ posted as the Presiding Officer of the vacant Court **CJ(JD)-JM, Degana** in addition to his own duties till further orders.
2. **Shri Pooran Singh, CJ(JD)-JM, Nawa** is hereby appointed/ posted as the Presiding Officer of the vacant Court **CJ(JD)-JM, Kuchamancity** in addition to his own duties till further orders.

### NOTE :-

1. The officers who have been appointed as P.O. of out lying Courts in addition to their own duties shall hold Court at the respective places at least for three days in alternative week.



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2. The officers who have been appointed as P.O. of the Court stationed at the same headquarter in addition to their own duties shall dispose off that much additional work so as to achieve at least 40% of the standard of work for which they are holding additional charge.
3. The cases in which accused are in custody or there are direction of higher Court for time bound disposal of case shall be decided on priority basis.

BY ORDER,



REGISTRAR (ADMN.)